

| Annexure - 5<br>Amul Industries Private Limited; CIRP commenced on 08.04.2024;<br>List of creditors as on 25.05.2024<br>List of operational creditors (Workmen) |   |                 |                          |                  |                           |                 |                       |   |                            |                              |                                    |                  |  |
|---|---|-----------------|--------------------------|------------------|---------------------------|-----------------|-----------------------|---|----------------------------|------------------------------|------------------------------------|------------------|--|
| S. No.  | Name of authorised representative, if any   | Name of workman | Detail of claim received |                  | Details of claim admitted |                 |                       |   |                            | Amount of claim not admitted | Amount of claim under verification | Remarks, if any  |  |
|   |   |                 | Date of receipt          | Amount claimed   | Amount of claim admitted  | Nature of claim | Whether related party | % of voting share in COC, if applicable | Amount of contingent claim |                              |                                    |                  | Amount of any mutual dues, that may be set off   |
| 1   | Saurashtra Majdoor Mahajan Sangh through Rameshbhai Rajbhai Bakutra                       | -               | 15.05.2024               | ₹ 222,211,824.00 | ₹ 16,677,143.00           | Wages Due       | No                    | ₹ 0.00                                  | ₹ 0.00                     | ₹ 0.00                       | ₹ 0.00                             | ₹ 205,534,681.00 | The claim has been provisionally admitted on the basis of consolidated statement (Orders of Labour Court, Rajkot for workers of CD) obtained from the District Collector Office, Rajkot. |
| 2   | Bhartiya Majdoor Sangh Through Sahdev Singh Jadeja (Vice President Bhartiya Majdur Sangh) | -               | 06.05.2024               | ₹ 2,826,195.00   | ₹ 1.00                    | Wages Due       | No                    | ₹ 0.00                                  | ₹ 0.00                     | ₹ 0.00                       | ₹ 0.00                             | ₹ 2,826,194.00   | Claims has not been submitted in appropriate Claim Form. Therefore, the Claim was admitted at a notional value of Rs. 1/-  |
| 2   | Total   |                 |                          | ₹ 225,038,019.00 | ₹ 16,677,144.00           |                 |                       |   | ₹ 0.00                     | ₹ 0.00                       | ₹ 0.00                             | ₹ 208,360,875.00 |  |

Note :

- As per Regulation 14 of IBC 2016-  
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
- The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.
- Claims have been provisionally admitted by RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to RP.
- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

9(1) A person claiming to be a workman or an employee of the corporate debtor shall submit claim with proof to the interim resolution professional in person, by post or by electronic means in Form D of the Schedule-I:

9(2) Where there are dues to numerous workmen or employees of the corporate debtor, an authorised representative may submit one claim with proof for all such dues on their

9(3)(a) records available with an information utility, if any; or

9(3)(b) (i) a proof of employment such as contract of employment for the period for which such workman or employee is claiming dues; (ii) evidence of notice demanding payment of unpaid dues and any documentary or other proof that payment has not been made; or (iii) an order of a court or tribunal that has adjudicated upon the non-payment of a dues, if any.